



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/44/2022/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Dated 04.02.2023.

RECOMMENDATION

Sub:- Departmental inquiry against Sri.K.R.Chidanandaswamy, Panchayath Development Officer, Antharasanthe Gram Panchayath, H.D.Kote Taluk, Mysuru District - reg.

Ref:- 1) Government Order No.ಗ್ರಾಅಪ 133 ಗ್ರಾಪಂಕಾ 2021, ಬೆಂಗಳೂರು, dated 15/12/2021 and corrigendum dtd:25-02-2022.

2) Nomination order No.UPLOK-1/DE/44/2022, dated 08.03.2022 of the Upalokayukta, State of Karnataka.

3) Inquiry report dated 31.01.2023 of Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru.

The Government by its order dated 15-12-2021 and corrigendum dtd:25-02-2022 initiated the disciplinary proceedings against Sri.K.R.Chidanandaswamy, Panchayath Development Officer, Antharasanthe Gram Panchayath, H.D.Kote Taluk, Mysuru District

[hereinafter referred to as Delinquent Government Officer/official, for short as 'DGO'] and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/44/2022, dated 08.03.2022, nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri.K.R.Chidanandaswamy, Panchayath Development Officer, Antharasanthe Gram Panchayath, H.D.Kote Taluk, Mysuru District, was tried for the following charge:-

ANNEXURE NO.1
CHARGE

ಮೈಸೂರಿನ ಹಿರಿಯ ದಿವಾಣಿ ನ್ಯಾಯಾಧೀಶರ ನ್ಯಾಯಾಲಯದ ಒ.ಎಸ್.ನಂ.20/1974 ಮತ್ತು ಎಫ್.ಡಿ.ಪಿ.ನಂ.27/1989 ನೇದರ ಡಿಕ್ರಿ ಪ್ರಕಾರ ಅಂತರಸಂತೆ ಗ್ರಾಮದ ಆಸ್ತಿ ನಂ.380 ನೇದರಲ್ಲಿ 40 X 35 ಅಡಿ ವಿಸ್ತೀರ್ಣ ಆಸ್ತಿಯು ಫಿರ್ಯಾದಿದಾರರ ಹಿಸ್ಸೆಗೆ ಬಂದಿದೆ. ಆ ಪ್ರಕಾರ ಫಿರ್ಯಾದಿದಾರರು ಸದರಿ ಆಸ್ತಿಗೆ ಸಂಬಂಧವಾಗಿ ಖಾತಾ ಬದಲಾವಣೆಗಾಗಿ ದಿನಾಂಕ: 28/08/2019 ರಂದು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾದ ನಿಮಗೆ



ಮನವಿ ಅರ್ಜಿಯನ್ನು ಕೊಟ್ಟಿರುತ್ತಾರೆ. ಆದರೆ, ನೀವು ದಿನಾಂಕ:09/03/2020, ಅಂದರೆ ದೂರುದಾರರು ಈ ಸಂಸ್ಥೆಗೆ ದೂರು ನೀಡುವವರೆಗೂ ಅನುಚಿತ ವಿಳಂಬ ಮಾಡಿರುತ್ತೀರಿ. ಈ ಮೂಲಕ ನೀವು ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ತಕ್ಕುದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿತ್ತೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has **'proved'** the above charge against the DGO Sri.K.R.Chidanandaswamy, Panchayath Development Officer, Antharasanthe Gram Panchayath, H.D.Kote Taluk, Mysuru District.

5. On perusal of the inquiry report, in order to prove the guilt of DGO, the disciplinary authority has examined one witness as per PW-1 and Ex.P.1 to Ex.P-7 documents were got marked. DGO has not got examined any witnesses and has not got marked any documents.

6. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to

↓

interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer.

7. As per the First Oral Statement of DGO, furnished by the Inquiry Officer, DGO is due to retire from service on 31.01.2032.

8. Having regard to the nature of charge '**proved**' against DGO and considering the totality of circumstances,

“it is hereby recommended to the Government to impose penalty of withholding two annual increments payable to DGO Sri. K.R.Chidanandaswamy, Panchayath Development Officer, Antharasanthe Gram Panchayath, H.D.Kote Taluk, Mysuru District, with cumulative effect.”

9. Action taken in the matter shall be intimated to this Authority.

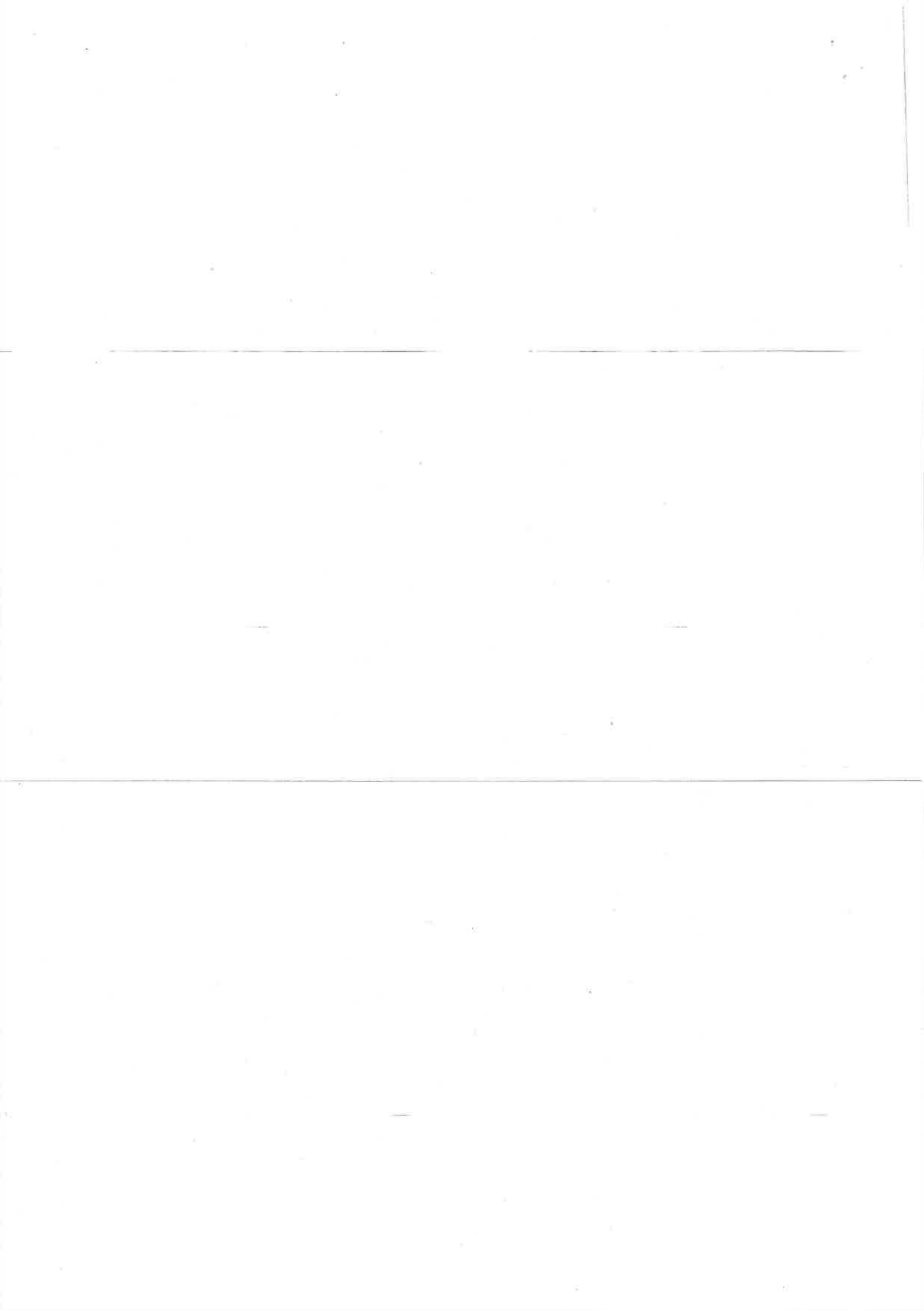


Connected records are enclosed herewith.

4/2/23

(JUSTICE K.N.PHANEENDRA)

Upalokayukta,
State of Karnataka.





KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/275/2017/ARE-11

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Dated 02.02.2023.

RECOMMENDATION

Sub:- Departmental inquiry against Sri.C.Rajagopal, Revenue Inspector, Advertisement Division, East Zone, Bruhat Bengaluru Mahanagara Palike, Utility Building, Bengaluru – reg.

Ref:- 1) Government Order No.ನಅಇ 394 ಎಂಎಸ್‌ಯು 2016, ಬೆಂಗಳೂರು, ದಿ:27-12-2016.

2) Nomination order No.UPLOK-1/DE/275/2017, dated 22.02.2017 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 30.01.2023 of Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 27.12.2016 initiated the disciplinary proceedings against Sri.C.Rajagopal, Revenue Inspector, Advertisement Division, East Zone, Bruhat Bengaluru Mahanagara Palike, Utility Building, Bengaluru [hereinafter referred to as Delinquent Government Official, for short as 'DGO']

Q.

and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/275/2017, dated 22.02.2017, nominated Additional Registrar of Enquiries-11, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO Sri.C.Rajagopal, Revenue Inspector, Advertisement Division, East Zone, Bruhat Bengaluru Mahanagara Palike, Utility Building, Bengaluru, was tried for the following charge:-

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ:**

ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಸಿ.ರಾಜಗೋಪಾಲ್ ಆದ ನೀವು ಬೆಂಗಳೂರಿನ ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಯುಟಿಲಿಟಿ ಬಿಲ್ಡಿಂಗ್ ಇಲ್ಲಿನ ಜಾಹೀರಾತು ವಿಭಾಗದಲ್ಲಿ ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾಗಿ 2014ನೆಯ ಇಸವಿಯಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವಾಗ ಫಿರ್ಯಾದುದಾರರಾದ ರಮೇಶ್ ರವರು ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ, ಪೂರ್ವ





ವಲಯದ ಜಾಹೀರಾತು ವಿಭಾಗದಲ್ಲಿ ಅನಧಿಕೃತ ಪೋಸ್ಟರ್ಸ್, ಬ್ಯಾನರ್ಸ್, ಬಂಟಿಂಗ್ಸ್ ಹಾಗೂ ಇತರೆ ಫಲಕಗಳನ್ನು ತೆರವುಗೊಳಿಸುವ ಪರವಾನಗಿದಾರರಾದ ಶ್ರೀ ಮೈಲೇಗೌಡರು ಪರವಾಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸಿಕೊಂಡಿದ್ದು, ಶ್ರೀ ಮೈಲೇಗೌಡರು ಪಡೆದುಕೊಂಡಂತಹ ಜಾಹೀರಾತು ತೆರವುಗೊಳಿಸುವ ಪರವಾನಗಿಯು ಜನವರಿ 2014ಕ್ಕೆ ಮುಕ್ತಾಯಗೊಂಡಿದ್ದು, ಎರಡು ತಿಂಗಳ ಬಿಲ್ ಬಾಕಿ ಇದ್ದು ಸದರಿ ಬಿಲ್ಲಿನ ಹಣವನ್ನು ಮಂಜೂರು ಮಾಡಿಕೊಡಲು ನಿಮ್ಮನ್ನು ನಾಲ್ಕೈದು ಬಾರಿ ಭೇಟಿಯಾದರೂ ಬಿಲ್ ಮಾಡಿಕೊಡದೆ ಲಂಚದ ಹಣಕ್ಕಾಗಿ ಒತ್ತಾಯಿಸಿದ್ದು, ತರುವಾಯ ದಿನಾಂಕ 13-03-2014 ರಂದು ನಿಮ್ಮನ್ನು ದೂರುದಾರರು ಭೇಟಿಯಾದಾಗ ನೀವು ಬಿಲ್ ಪಾಸು ಮಾಡಲು ರೂ.30,000/-ಗಳ ಲಂಚದ ಹಣ ನೀಡಲು ಒತ್ತಾಯಿಸಿ ಅಂತಿಮವಾಗಿ ರೂ.20,000/-ಗಳನ್ನಾದರೂ ನೀಡಬೇಕೆಂದು ಒತ್ತಾಯಿಸಿರುವ ಮಾತುಕತೆಯ ಸಂಭಾಷಣೆಯನ್ನು ಮೊಬೈಲ್‌ನಲ್ಲಿ ಧ್ವನಿಮುದ್ರಿಸಿಕೊಂಡಿದ್ದು, ದಿನಾಂಕ 17-03-2014 ರಂದು ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ಆ ಸಂಬಂಧವಾಗಿ ಬೆಂಗಳೂರು ನಗರ ವಿಭಾಗದ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಆರಕ್ಷಕ ಠಾಣೆಯ ಪ್ರಕರಣ ಸಂಖ್ಯೆ:07/2014ರಲ್ಲಿ ಪ್ರಕರಣ ನೋಂದಾಯಿಸಿದ್ದು, ನೀವು ದೂರುದಾರರಿಂದ ಬಿಲ್ಲನ್ನು ಪಾಸು ಮಾಡಲು ರೂ.20,000/- ಲಂಚಕ್ಕೆ ಒತ್ತಾಯಿಸುವ ಮೂಲಕ ಕರ್ತವ್ಯತೋಪ ಎಸಗಿ ಸರ್ಕಾರಿ ನೌಕರನಿಗೆ ತಕ್ಕುದಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1)ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿರುತ್ತೀರಿ.

4. The Inquiry Officer (Additional Registrar of Enquiries-11) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has '**not proved**' the above charge against the



DGO-Sri.C.Rajagopal, Revenue Inspector, Advertisement Division, East Zone, Bruhat Bengaluru Mahanagara Palike, Utility Building, Bengaluru.

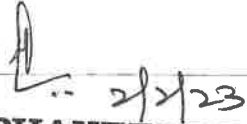
5. On perusal of the Inquiry Report, in order to prove the guilt of the DGO, the Disciplinary Authority has examined three witnesses as per PW-1 to PW-3 and Ex. P-1 to P-18 documents were got marked. The DGO has examined himself as DW-1 and got marked Ex.D-1 to Ex.D-3 documents.

6. On re-consideration of report of inquiry and on perusal of the entire records, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and exonerate DGO - Sri.C.Rajagopal, Revenue Inspector, Advertisement Division, East Zone, Bruhat Bengaluru Mahanagara Palike, Utility Building, Bengaluru, of the charges leveled against him.



7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE K.N.PHANEENDRA)**  
Upalokayukta,  
State of Karnataka.

